

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(Appellate Jurisdiction)

**APPEAL NO. 276 OF 2018 &**  
**IA NO. 1079 OF 2018**

**Dated: 4<sup>th</sup> February, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**M/s Alles Solar Private Limited**

.... **Appellant(s)**

**Vs.**

**Bangalore Electricity Supply Company Limited & Ors.**

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand Sanjay M Nuli  
Mr. Prawal Mishra  
Mr. Nand Kumar

Counsel for the Respondent(s) : Mr. Shahbaz Hussain  
Mr. Fahad Khan for R-1 & R-3

Mr. Joseph Aristotle for R-2

**ORDER**

The learned counsel, Mr. Shahbaz Hussain, appearing for the Respondent No. 1 & 3 prays for another 10 days time to comply with the Order dated 29.11.2018 of this Tribunal.

Submission of the learned counsel for the Appellant, as stated supra, is placed on record.

As a last chance, another two weeks time is extended to the learned counsel for the Respondent No. 1 & 3 to comply with the Order dated 29.11.2018 of this Tribunal, as requested. He is directed to do the needful on or before 14.02.2019. Thereafter, rejoinder, if any, may be filed by the learned counsel for the Appellant on or before 25.02.2019, after duly serving copy to the counsel for the Respondent Nos. 1 & 3 and 2.

Fourth respondent, though served, is unrepresented.

List the matter on **27.02.2019**, as agreed by the learned counsel for the Appellant and the Respondent Nos. 1 & 3 and 2.

**(Ravindra Kumar Verma)**  
**Technical Member**

**(Justice N.K. Patil)**  
**Judicial Member**

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